

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR**

ORDER SHEET

ORDERS OF THE TRIBUNAL

27.03.2014

OA No. 291/00176/2014

Mr. P.N. Jatti, Counsel for applicants.

Heard the learned counsel for the applicants.

The applicants have filed the present OA to decide their representation dated 22.12.2013 (Annexure A/1) whereby they have prayed that applicant no. 2 be retired from Railway Service and the applicant no. 1 be allowed for employment in place of applicant no. 2.

Having heard the learned counsel for the applicants, the applicants are at liberty to serve the representation dated 22.12.2013 (Annexure A/1) along with the paperbook of this OA before the respondents within a period of 15 days and the respondents are directed to consider and decide the representation of the applicants dated 22.12.2013 (Annexure A/1) by passing a reasoned & speaking order according to the provisions of law expeditiously but not later than a period of three months from the date of receipt of a copy of the representation.

If any prejudicial order is passed against the applicants, they are at liberty to file substantive OA.

With these observations, the OA is disposed of with no order as to costs.


(Anil Kumar)
Member (A)

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